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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 3122/2003

New Delhi, this the 2nd day of January, 2004

Hon'ble Sh. Shanker Raju, Member (J)

Bishan Singh,
S/o Late Sh. Bachchoo Singh
R/o Village Govt.
Unnayan Basti (Adarsh Colony)
Muradabad, UP.

...Applicant

(By Advocate Sh. U.Srivastava)

V E R S U S

Union of India through

1. The General Manager
Northern Railway, Baroda House
New Delhi.
2. The Divisional Railway Manager
Northern Railway,
Muradabad, UP.

...Respondents

O R D E R (ORAL)

Shri Shanker Raju,

Applicant who attained the age of superannuation in 1994 submits that his claim for retiral benefits is yet to be released, as it is not clear as to in what circumstances, applicant's service has come to an end. In this regard, a letter has been written to the General Manager (Works) by the respondents.

2. In the light of the aforesaid facts, OA is disposed of at the admission stage itself with directions to the respondents to take a final decision with regard to retiral benefits of the applicant within a period of two months from the date of receipt

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of a copy of this order through a detailed and speaking order.

3. Let a copy of this order along with copy of the OA be sent to the respondents.

S. Raju
(Shanker Raju)
Member (J)

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